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Government of Kerala  
2021



Regn. No. KERBIL/2012/45073  
dated 5-9-2012 with RNI  
Reg. No. KL/TV(N)/634/2021-23

# കേരള ഗസറ്റ് KERALA GAZETTE

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്  
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## PART III Notifications by Heads of Departments Agriculture Development and Farmers' Welfare Department

DIRECTORATE OF AGRICULTURE

NOTIFICATION

No. O&M (1) 64688/2012.

15th December 2018.

In Exercise of the Powers conferred under section 3 of the Kerala State Right to Service Act, 2012, the Director of Agriculture hereby notify services that will be rendered as mentioned in the schedule below and designated officers for rendering such services, the First Appellate Authority, Second Appellate Authority and the stipulated time limit for delivery of the services.

**Explanatory Note**

(This does not form part of the notification, but it is intended to indicate its general purport)

Section 3 of the Kerala State Right to Service Act, 2012 (18 of 2012) empowers the Heads of Department to issue notification for the Purpose of implementing the provisions of this Act. Pursuant to that the Director of Agriculture has decided to notify the services, stipulated time limit for rendering the services, designated officers, First Appellate Authority and the Second Appellate Authority.

The notification is intended to achieve the above object

( True translation in English of the original notification in Malayalam)